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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.2/97.

Date of Order: 1.1.97

BETWEEN:

P.Shaik Sahib

.. Applicant.

AND

1. The Divisional Rly. Manager,
-cum-Divisional Personnel
Officer, Guntakal Division,
S.C.Rly., Guntakal.

2. The General Manager,
S.C.Rly., Rail Nilayam ,
Secunderabad.

3. The Union of India,
Rep. by Secretary,
Ministry of Railways,
New Delhi.

.. Respondents.

Counsel for the Applicant

.. Mr. Briz Mohan Singh

Counsel for the Respondents

.. Mr. D.F.Paul.

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

J U D G E M E N T

{ Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) }

Heard Mr.Briz Mohan Singh, learned counsel for the applicant and Mr.V.Bhimanna, for Mr.D.F.Paul, learned standing counsel for the respondents.

2. The applicant retired from service on 30.11.94. His pensionary benefits have been settled treating his service from 1967 as temporary Khalasi. His earlier service as Casual labour from 22.10.62 to 11.2.64 ^{was} ~~is~~ also counted. ^{In} Letter No.G/P.621/III/DSL/Vol.III, dt. 1.11.95 (A-4) it is stated ~~in that letter~~ that he was not in service in the year from 1964-67 and hence that period ^{was} ~~is~~ not counted. ~~The applicant submits that period~~

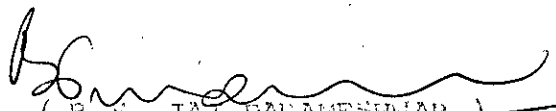
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~~is not counted.~~ The applicant submits that he worked during that period also from 12.2.64 to 15.2.67 and that period has not been mentioned in the Service Register due to omission, If that is also counted he will get higher pensionary benefits.

3. This OA is filed praying for a direction to the respondents to count the period from 11.2.64 to 15.2.67 also for purpose of calculating his final settlement dues.

4. The applicant only submits that he worked during the period in question. But he has not indicated anywhere ^{with and under whom} the places where he worked ^{the} superiors, he worked and other details to check the veracity of ^{the} statement. Though the applicant submits that he was kept on the select list after interview by memo No. G/P.564/VII, dt. 3.1.64 (A-2), This memo does not indicate that he was engaged from that date onwards. In order to assist the retired employee it is felt appropriate to direct R-1 to depute a Welfare Inspector to check the details ^{if} given by the applicant. For that the applicant should meet the Welfare Inspector nominated by R-1 and indicate ^{to} him the places where he worked during the said period and also other details to enable that Welfare Inspector to check whether the applicant was on duty during that period. On that basis a recheck may be made. ^{if} Records are available to prove the contention of the applicant the same may have to be taken into account for purpose of fixing the final settlement dues. Time for compliance is six months from the date of receipt of a copy of this order.

5. The OA is ordered as above with no order as to costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)


(R. RANGARAJAN)
Member (Admn.)

Dated: 1st January, 1997

(Dictated in Open Court)

Copy to:-

1. The Divisional Rly Manager cum Divisional Personnel Officer, Guntakal Division, S.C.Rly, Guntakal.
2. The General Manager, S.C.Rly, Rail Nilayam, Sec'bad.
3. The Secretary, Ministry of Railways, Union of India, New Delhi.
4. One copy to Sri. B.Mohan Singh, advocate, CAT, Hyd.
5. One copy to Sri. D.F. Paul, SC Rlys, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

③ 9/1/97

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED:

1/1/97

ORDER/JUDGEMENT

R.A./C.P/M.A.No.

R.A.NO.

2/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLIED

~~DISPOSED OF WITH DIRECTIONS~~

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

~~NO ORDER AS TO COSTS.~~

II COURT

YLKR

